Written Answers to

(a) whether Government is aware that name of a particular brand of ayurvedic products resembles the popular name of the Ministry AYUSH;

(b) if so, whether it does not amounts to giving impression that these products are from the Ministry;

(c) if so, why no action is being taken against this; and

(d) the laws that such a practice circumvents?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) to (d) Yes, Government is aware that the name of a certain branded ayurvedic product resembles the name of the Ministry of AYUSH. The word "AYUSH" is an officially used acronym to denote Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy systems. Ministry does not manufacture, produce or sell any medicinal products. Accordingly, Ministry of AYUSH when received a complaint about alleged registration of trade mark "AYUSH" by a company, it was referred to Controller General of Patents, Designs and Trade Marks for not considering the application.

Violation of Emblems and Names (prevention of improper use) Act, 1950

2246. SHRI PRASANNA ACHARYA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that provisions of the Emblems and Names (Prevention of Improper Use) Act, 1950 has been violated while allotting names to companies etc.; and

(b) if so, how many such instances have come to the notice of Government and what action has been taken against the authorities for contravention of provision of law?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) No Sir. No such case has come to notice of this Ministry where provisions of the Emblems and Names (Prevention of Improper Use) Act, 1950 has been violated while allotting names to companies.

(b) Does not arise.